भारत का राजपत्र

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अधिसूचना

संक्षिप्त परिचय और राजमार्ग मंत्रालय

नई दिल्ली, 13 जून, 2016

सा.के.नि. 594(०)— केंद्रीय मोटर यान अधिनियम, 1988 (1988 का 59) धारा 212 की उपधारा (१) द्वारा यथा अधिकृत केंद्रीय मोटर नियम, 1989 का और संशोधन करने के लिए प्रारूप नियम भारत सरकार के
संक्षिप्त परिचय और राजमार्ग मंत्रालय की अधिसूचना सं. सा.के.नि. 408(०), तारीख 6 अप्रैल, 2016 द्वारा
भारत के राजपत्र, अधिसूचना, भाग II, खंड 3, उपखंड (i) में प्रकाशित किए गए थे जिसमें प्रभावित सभी व्यक्तियों
से, उस तारीख से जिसको उक्त अधिसूचना वाले राजपत्र की प्रतियां जनसाधारण को उपलब्ध करवाई गई थी, से
तीस दिन की अवधि की समाप्ति से पूर्व आक्रेप और सुझाव मांगे गए थे;

उक्त राजपत्र अधिसूचना की प्रतियां जनसाधारण को 6 अप्रैल, 2016 को उपलब्ध करवा दी गई थी; उक्त प्रारूप
नियमों के संबंध में जनसाधारण से प्राप्त आक्रेप और सुझावों पर केंद्रीय सरकार द्वारा विचार
किया गया है;

अतः, केंद्रीय सरकार मोटर यान अधिनियम, 1988 (1988 का 59) की धारा 110 द्वारा प्रकट शक्तियों
का प्रयोग करते हुए केंद्रीय मोटर यान नियम, 1989 का और संशोधन करने के लिए निम्नलिखित नियम बनाती
है, अर्थात्:-

1. (1) इन नियमों का संक्षिप्त नाम केंद्रीय मोटर यान नियम (छठा संशोधन) नियम 2016 है।
(2) ये राजपत्र में उनके अंतिम प्रकाशन की तारीख की प्रकृत होगे।
2. The Central Motor Vehicles Amendment Notification, 1989 (which were well-paragraphed in the previous statement), is hereby amended in Clause (i) of Section 118 of the Motor Vehicles Act, 1988 (No. 58 of 1988), by the Central Government hereby makes the following rules further to amend the Central Motor Vehicles Rules, 1989:

(1) Amend the Central Motor Vehicles Rules, 1989, namely:

(2) Amend the Motor Vehicles Act, 1988 (No. 58 of 1988), by the Central Government hereby makes the following rules further to amend the Central Motor Vehicles Rules, 1989:

3. The following notification of the Ministry of Road Transport and Highways, dated 6th April, 2016, is hereby amended in Clause (i) of Section 118 of the Motor Vehicles Act, 1988 (No. 58 of 1988), by the Central Government hereby makes the following rules further to amend the Central Motor Vehicles Rules, 1989:

4. The following notification of the Ministry of Road Transport and Highways, dated 6th April, 2016, is hereby amended in Clause (i) of Section 118 of the Motor Vehicles Act, 1988 (No. 58 of 1988), by the Central Government hereby makes the following rules further to amend the Central Motor Vehicles Rules, 1989:

G.S.R. 594(E).—Whereas the draft rules further to amend the Central Motor Vehicles Rules, 1989, were published, as required under sub-section (1) of section 212 of the Motor Vehicles Act, 1988 (59 of 1988), vide notification of the Government of India in the Ministry of Road Transport and Highways number G.S.R. 408 (E), dated the 6th April, 2016 in the Gazette of India, Extraordinary, Part-II, section 3, sub-section (i) inviting objections and suggestions from affected persons before the expiry of the period of thirty days from the date on which copies of the Gazette containing the said notification were made available to public;

Whereas, copies of the said Gazette notification were made available to the public on the 6th April, 2016;

And whereas, the objections and suggestions received from the public in respect of the said draft rules have been considered by the Central Government;

Now, therefore, in exercise of the powers conferred by clause (c) of sub-section (1) of section 110 of the Motor Vehicles Act, 1988 (59 of 1988), the Central Government hereby makes the following rules further to amend the Central Motor Vehicles Rules, 1989, namely: —

MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
NOTIFICATION
New Delhi, the 13th June, 2016

G.S.R. 594(E).—Whereas the draft rules further to amend the Central Motor Vehicles Rules, 1989, were published, as required under sub-section (1) of section 212 of the Motor Vehicles Act, 1988 (59 of 1988), vide notification of the Government of India in the Ministry of Road Transport and Highways number G.S.R. 408 (E), dated the 6th April, 2016 in the Gazette of India, Extraordinary, Part-II, section 3, sub-section (i) inviting objections and suggestions from affected persons before the expiry of the period of thirty days from the date on which copies of the Gazette containing the said notification were made available to public;

Whereas, copies of the said Gazette notification were made available to the public on the 6th April, 2016;

And whereas, the objections and suggestions received from the public in respect of the said draft rules have been considered by the Central Government;

Now, therefore, in exercise of the powers conferred by clause (c) of sub-section (1) of section 110 of the Motor Vehicles Act, 1988 (59 of 1988), the Central Government hereby makes the following rules further to amend the Central Motor Vehicles Rules, 1989, namely: —
1. (1) These rules may be called the Central Motor Vehicles (Sixth Amendment) Rules, 2016.
   (2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Central Motor Vehicles Rules 1989 (herein after referred as the principal rules), after rule 93B, the following rule shall be inserted, namely:—

   93 C. Overall dimension for Airport Passenger Bus (Tarmac Bus)
   (1) The Overall Length of the Airport Passenger Bus shall not exceed fifteen meters.
   (2) The Overall Width of the Airport Passenger Bus shall not exceed 3.2 meters.

Explanation.- For the purposes of this rule, the term “Airport Passenger Bus (Tarmac Bus)” means the Bus having doors on both sides which is exclusively used for the carrying the passengers from airport terminal to and from the aircraft and plying on the air side on the Air port terminal with maximum speed not exceeding thirty kilometer per hour.

3. In rule 118 of the principal rules, after sub-rule (2), the following sub-rule shall be inserted namely:—
   (3) An Airport Passenger Bus, referred to in rule 93C, shall be equipped or fitted with a speed governor (speed limiting device or speed limiting function) having maximum pre-set speed of thirty kilometer per hour or such lower speed limit as specified by the State Government from time to time, conforming to the standard AIS: 018/2001 as amended from time to time.

4. In rule 125 C of the principal rules, in sub-rule (1), after the existing provisio, following provisio shall be inserted, namely;—

   “Provided further that the operation of the airport passenger bus shall be restricted within the airport premises, for movement of passengers and such buses shall be provided with a marking “RESTRICTED USE: WITHIN AIRSIDE OPERATIONS ONLY” with a letter size of not less than 50mm in height on each side of the bus”

[No. RT-11028/03/2016-MVL]
ABHAY DAMLE, Jt. Secy.

Note: The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, sub-section (i) vide G. S. R. 590(E), dated the 2nd June, 1989 and last amended vide G.S.R. 473(E) dated the 02.05.2016.